विश्व बैंक/स्विस विकास निगम सहायतित राष्ट्रीय रेशम उत्पादन परिक्षेजनाका कार्यान्वयन किया जा रहा है । इसके ग्रलावा केन्द्रीय रेशम बोर्ड ने देश में रेशम के अनुसंधान श्रौर विकास तथा स्राधार भूत सहायता प्रदान करने के लिये एककों का देशव्यापी नेटवर्क स्थापित किया है ।

(घ) ग्रौर (ङ) भारतीय ग्रायात सूची में रेशम एक प्रतिबन्धित मद है ग्रौर लाइसेंस के बिना इसका ग्रायात नहीं किया जा सकता है । सामान्यतः ऐसे लाइसेंस जारी नहीं किये जाते हैं । तथापि ग्रग्रिम लाइसेंस योजना के ग्रन्तगंत निर्यातक ग्रपनी कच्ची सामग्री की ग्रावश्यकताग्रों को पूरा करने के लिये चीन या ग्रन्थ किसी देश जिसके साथ हमारे व्यापारिक संबंध हैं, से कच्चे रेशम का ग्रायात कर सकते हैं । ऐसे ग्रायात को निर्यात दायित्व से जोड़ा जाता है ।

Supply of Cloth by N. T. C. for Defence Services

3562. DR. YELAMANCHILI SIVAJI : Will the Minister of TEXTILES be pleased to state :

(a) what is the value of Cloth/Linen supplied by National Textile Corporation for use by Defence Forces;

(b) whether Government have received complaint against the price and quality and of material; and

(c) if so, what steps are being taken to redress the same ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) Figures indicating the value of cloth supplied by National Textile Corporation to the Defence Forces during the last three years are as follows :

Year	Value
	(Rs. in Crores)
1989-90	33.97
1990-91	13.69
1991-9 2	10.50
1992-93	9.10
(upto Jan. '93)	

(b) and (c) Government have not received any specific complaint in regard to price or quality of the material supplied by National Textile Corporation to Defence.

Dismissal of Petition against reservation made to Handlooms

3563. SHRI PRAGADA KOTAIAH : Will the Minister of TEXTILES be pleased to state ;

(a) whether it is a fact that the petitions filed against 'Reservation' made to handlooms were dismissed on Friday the 5th February, 1993 by the Supreme Court of India;

(b) what are the steps proposed by Government to enforce strictly the reservations made to handlooms; and

(c) whether it is a fact that a representation dated the 13th February, 1993 has been received by Government from a Member of Parliament, suggesting the way in which the reservations to handlooms are to be enforced to help handloom weavers ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) Yes; Sir.

(b) Concerned States and other imple menting agencies have been directed to undertake effective enforcement of the Handloom Reservation Orders.

(c) Yes, Sir.